

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 426/TL/2024**

- Subject : Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Navinal Transmission Limited.
- Petitioner : Navinal Transmission Limited (NTL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.
- Date of Hearing : **6.2.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Prashant Kumar, NTL  
Shri Swapnil Verma, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the *vide* interim order dated 18.1.2025, the Respondent, CTUIL, was directed to clarify whether the conditions of Regulation 12.5 of the GNA Regulations have been fulfilled at Navinal (Mundra) S/s (GIS) and in this regard, CTUIL filed its compliance affidavit on 5.2.2025.

2. The representative of CTUIL also confirmed that the compliance affidavit has been filed on 5.2.2025.

3. In response to the specific observation of the Commission regarding CTUIL having filed its affidavit only a day before the hearing, the representative of CTUIL expressed his sincere regret and submitted that henceforth, CTUIL will ensure that its response/affidavit is filed well in advance.

4. Considering the above, the Commission deemed it appropriate to adjourn the matter in order to examine the CTUIL's compliance affidavit dated 5.2.2025.

5. The Commission directed the CTUIL to file on an affidavit within a week with the following information:

- (a) A copy of the MNRE OM dated 1.11.2023, or other relevant Orders vide which Navinal (Mundra) S/s area was declared Green Hydrogen/ Ammonia potential area.

(b) The reasons for not considering any element of the augmentation of at Navinal S/s to be implemented specifically for bulk consumers (Green Hydrogen/ Ammonia drawee entity) under Regulation 12.5 of the 2022 GNA Regulations as an augmentation to be constructed by the bulk consumer

6. The Petition will be listed for the hearing on **27.2.2025**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**